

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 26/81 SCHEDULED TO BE HELD ON 20.09.2011 BUT ACTUALLY HELD ON 14.10.2011.

The Meeting No. 26/81 of Norms Committee-II was held on 14.10.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl. I.A.	MOS
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K Funda, A.D.	MSME
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:26/81-ALC2/2011 20.09.2011	Status:Withdraw
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:
	Decision :NC decided to withdraw the case as the above case is already listed in different meeting.			

2	Case No.:1/26/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:26/81-ALC2/2011 20.09.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00217/AM12/	RLA File :31/83/040/00070/AM12/	Lic.No/Date:3110050170 07.09.2011	Defer Date:08.11.2011
	Decision :NC decided to refer the case to MOS for comments. The case stands deferred and to be relisted on 08.11.2011.			

3	Case No.:2/26/81-ALC2/2011	Party Name:HOGANAS INDIA LIMITED	Meet No/Date:26/81-ALC2/2011 20.09.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00218/AM12/	RLA File :31/83/040/00110/AM12/	Lic.No/Date:3110050198 08.09.2011	Defer Date:08.11.2011
	Decision : NC observed that application of the firm has been received and being refer to DIPP for comments. The case stands deferred and to be relisted on 08.11.2011.			

4	Case No.:3/26/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:26/81-ALC2/2011 20.09.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00219/AM12/	RLA File :03/94/040/00512/AM12/	Lic.No/Date:0310652997 12.09.2011	Defer Date:08.11.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 08.11.2011.			

5	Case No.:4/26/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:26/81-ALC2/2011 20.09.2011	Status:Deffered and Re-indexed
	HQ File :01/81/050/00220/AM12/	RLA File :03/94/040/00472/AM12/	Lic.No/Date:0310653258 13.09.2011	Defer Date:08.11.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 08.11.2011.			

SI No. 112

CASE NO. AR- 61	M/s. Welspun Corporation Ltd.
Meeting No. 26/81	F.No.01/81/050/408/AM10/DES-II
Dated:20.09.2011	Advance Licence No. 3410026017 dated 31.12.2009
	RLA F.No. 34/24/40/161/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 27.09.2011 as under:-

1. Words “ Carbon Steel” given in the description of export product may be changed to “Alloy Steel”
2. Description of import item at SI.No.1 may be modified to “ Alloy Steel HR Coils/Plates of relevant grade and thickness” as per amended SION C-593.

R/ A may take consequential action accordingly.

SI No. 113

CASE NO. AR- 62	M/s. Welspun Corporation Ltd.
Meeting No. 26/81	F.No.01/81/050/469/AM10/DES-II
Dated:20.09.2011	Advance Licence No. 3410026472 dated 24.02.2010
	RLA F.No. 34/24/40/209/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 27.09.2011 as under:-

1. Words “ Carbon Steel” given in the description of export product may be changed to “Alloy Steel”
2. Description of import item at SI.No.1 may be modified to “ Alloy Steel HR Coils/Plates of relevant grade and thickness” as per amended SION C-593.

R/ A may take consequential action accordingly.

SI No. 114

CASE NO. AR- 63	M/s. Welspun Corporation Ltd.
Meeting No. 26/81	F.No.01/81/050/557/AM10/DES-II
Dated:20.09.2011	Advance Licence No. 3410026625 dated 17.03.2010
	RLA F.No. 34/24/40/231/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 27.09.2011 as under:-

1. Words “ Carbon Steel” given in the description of export product may be changed to “Alloy Steel”
2. Description of import item at SI.No.1 may be modified to “ Alloy Steel slabs of relevant grade”.

R/ A may take consequential action accordingly.

SI No. 115

CASE NO. AR- 64	M/s. Tube products Incorporate, Mumbai
Meeting No. 26/81	F.No.01/81/162/580/AM11/DES-II
Dated:20.09.2011	Advance Licence No. 3410014376 dated 19.09.2005

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 08.11.2011

PART – C – DEFERRED

SI No. 27

CASE NO. C-11	M/s. Aster Pvt. Ltd
Meeting No. 26/81	F.No.01/81/162/00451/AM12/DES-II
Dated:20.09.2011.	Clarification sought as to whether DEPB benefit is available under entry at SI No. 24 of the product group "Engineering" on export of "Galvanised Towers and Parts with Accessories"

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 08.11.2011

